BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 142/2024

IN

O.A. NO. 458 OF 2022

IN THE MATTER OF:

SHESHAN TYAGI …………APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	INSPECTION REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 07.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	

2.	**COPY OF THE INSPECTION REPORT DT. 04.04.2025 ATTACHED HEREWITH AS ANNEXURE A-1**	
3.	**COPY OF THE NOC DT. 29.05.2013 HAS BEEN ANNEXED HEREWITH AS ANNEXURE A-2.**	
4.	**COPY OF THE APPLICATION FOR CCA DT. 27.02.2025 ANNEXED HEREWITH AS ANNEXURE A-3.**	
5.	**COPY OF THE REJECTION LETTER ANNEXED HEREWITH AS ANNEXURE A-4**	
6.	**COPY OF THE ANALYSIS REPORT ANNEXED HEREWITH AS ANNEXURE A-5.**	
7.	**COPY OF THE SEWER CONNECTION PERMISSION ISSUED BY GDA ANNEXED HEREWITH AS ANNEXURE A-6**	
8.	**COPY OF THE LETTER DT. 09.04.2025 ANNEXED HEREWITH AS ANNEXURE A-7**	
9.	**COPY OF THE LETTER DT. 21.04.2025 ANNEXED HEREWITH AS ANNEXURE A-8**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 24.04.2025

PLACE: GHAZIABAD

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A.NO.142/2024

IN

O.A.NO.458 OF 2022

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

IN THE MATTER OF:

SHESHAN TYAGI …………..**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……**RESPONDENT(s)**

INSPECTION REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 07.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

I, Ankit Singh aged about 38 years S/o Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, Uttar Pradesh, do here by solemnly affirm and state on oath as under:

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

23 APR 2025

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.

2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter was last listed for hearing on 07.03.2025, wherein the Hon'ble Tribunal directed as under:

   "3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.

   4.This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh

23 APR 2025

NOTARY
Sandeep Sharma
Reg. No. 1186/98
GOVT. OF INDIA

Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of Officer's City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6."

4. That in compliance of the aforementioned order, the officials of Uttar Pradesh Pollution Control Board inspected the site in question on 04.04.2025.

   A Copy of the Inspection report dt. 04.04.2025 has been annexed herewith as **ANNEXURE A-1.**

5. That during the aforementioned inspection, following observations were made:

   A. <u>Description of the said site</u>

   The said project is a group housing project with a plot area of 26,775.31 sq. meters and a built-up area of 1,31,011.84 sq. meters, comprising 1100 multi-storey flats and commercial shops, etc.

   B. <u>Grant of Consent To Establish(CTE)</u>

23 APR 2025

NOTARY Sandeep Sharma Reg. No.1186/98 GOVT. OF INDIA

- The Uttar Pradesh Pollution Control Board had earlier issued a Consent to Establish to the Project Proponent vide letter dated 29.05.2013.

  A Copy of the NOC dt. 29.05.2013 has been annexed herewith as **ANNEXURE A-2.**

- The said CTE was subject to several specific conditions. However, a compliance report detailing adherence to those conditions has not been submitted by the Project Proponent till date.

C. **Domestic Effluent Generation and Flow Meter Absence**

- That an application dt. 27.02.2025 for the CCA under Air Act, 1981 and Water Act, 1974 was submitted by the Project Proponent. That as per the said application the total estimated generation of domestic effluent from the project is 408 KLD. That the said application has been rejected by the board.

  A Copy of the application for CCA dt. 27.02.2025 has been annexed herewith as **ANNEXURE A-3.**

  A Copy of the rejection letter has been annexed herewith as **ANNEXURE A-4.**

- That no water flow meter has been installed at the site to monitor the actual quantity of effluent being discharged. This

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

23 APR 2025

56 MLD. Therefore, the domestic sewage from the said site undergoes treatment at the 56MLD STP before final discharge into the **Hindon River.** That an analysis of the 56 MLD was conducted by UPPCB and the parameters of the said STP were found to be within prescribed norms.

A Copy of the analysis report has been annexed herewith as **ANNEXURE A-5.**

A Copy of the sewer connection permission issued by GDA has been annexed herewith as **ANNEXURE A-6.**

- Hence, while construction of an in-house STP of 500 KLD capacity at the said site is still pending, it is important to note that sewage from the said unit is not being discharged untreated. It is presently routed through a common sewage treatment plant operated by GDA.

F. <u>Environmental Compensation Order</u>

- That the UPPCB, through its letter dt. 28.02.2025, imposed an environmental compensation of Rs. 65,70,000/- (Rupees Sixty-Five Lakh Seventy Thousand only) against the Project Proponent.

23 APR 2025

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

- As of the date, no information or receipt confirming the deposition of the said compensation has been provided by the Project Proponent.

6. That subsequently, the UPPCB vide letter dt. 09.04.2025 directed the Project Proponent as under:
   - Furnish a time-bound action plan for the installation and commissioning of the full 500 KLD STP, along with a monitoring mechanism for effluent discharge.
   - Install a functional flow meter immediately to measure and report the daily volume of domestic wastewater generated.
   - Submit a proof of payment or an explanation regarding the non-payment of the imposed environmental compensation.
   - Submit a response within one week on receipt of this letter.

   That the response to the aforesaid letter is still awaited.

   A Copy of the letter dt. 09.04.2025 has been annexed herewith as **ANNEXURE A-7.**

7. That furthermore it is also worthwhile to mention here that against non-deposition of imposed Environmental Compensation (EC) the UPPCB vide its letter dated 21.04.2025 has requested to District Magistrate, Ghaziabad

23 APR 2025

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

to recover an imposed EC amounting Rs. 65,70,000/- from M/s M R Proview Realtech Pvt. Ltd.

A Copy of the letter dt. 21.04.2025 has been annexed herewith as **ANNEXURE A-8.**

8. That in light of the above, the UPPCB has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal. To upkeep the majesty of the Hon'ble Courts of law is always the duty concern for Deponent herein.

9. Hence, the present report is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this ____ day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

NOTARY
Sandeep Sharma
Reg. No. 1136/98
GOVT. OF INDIA

DEPONENT

23 APR 2025

Annexure A-1

मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0, खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 142/2024 इन ओ0ए0 संख्या 458/2022 में पारित आदेश दिनांक 07.03.2025 के अनुपालन के सम्बन्ध में स्थल निरीक्षण आख्या।

मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0, खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 142/2024 इन ओ0ए0 संख्या 458/2022 शेषन त्यागी बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 07.03.2025 के मुख्य अंश निम्नवत् है:–

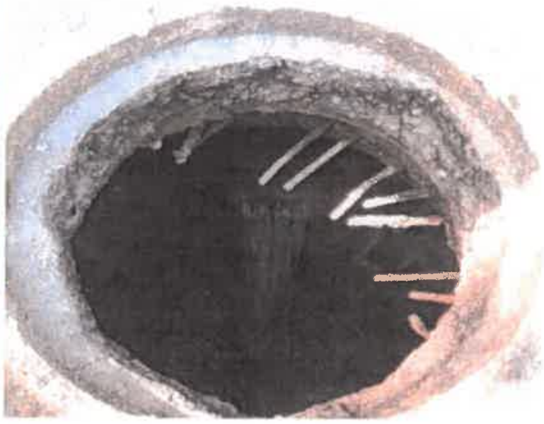
"...........3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.

4. This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of Officer's City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6........"

उक्त आदेश में अनुपालन अधोहस्ताक्षरी द्वारा दिनांक 04.04.2025 को ग्रुप हाउसिंग परियोजना मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2) स्थलीय निरीक्षण किया गया। निरीक्षण के समय परियोजना प्रतिनिधि के रूप में श्री सूर्यकान्त शर्मा, प्रोजेक्ट मैनेजर उपस्थित थे। निरीक्षण आख्या निम्नवत् है:–

1. उक्त परियोजना एक ग्रुप हाउसिंग परियोजना है, जिसका प्लाट एरिया 26775.31 वर्गमी0 तथा बिल्टअप एरिया 1,31,011.84 वर्गमी0 है, जिसके अन्तर्गत 1100 मल्टीस्टोरी फ्लैटस एवं कामर्शियल दुकाने आदि स्थित है।
2. कार्यालय अभिलेखानुसार परियोजना की स्थापना हेतु राज्य बोर्ड के पत्र संख्या एफ–24999/सी–1/एन0ओ0सी0/जी–793/2013 दिनांक 29.05.2013 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसमें निहित शर्तो की अनुपालन आख्या इस कार्यालय में अप्राप्त है।
3. परियोजना द्वारा सहमति जल एवं वायु आवेदन दिनांक 27.02.2025 को किया गया है, जो कि वर्तमान में विचाराधीन है।
4. परियोजना द्वारा प्रेषित सहमति जल एवं वायु आवेदन के अनुसार परियोजना से जनित कुल घरेलू उत्प्रवाह की मात्रा 408.0 के0एल0डी0 है, किन्तु उक्त उत्प्रवाह के मापन हेतु कोई वाटर फ्लोमीटर स्थापित नही है।
5. परियोजना को निर्गत अनापत्ति प्रमाण पत्र दिनांक 29.05.2013 की शर्त संख्या 08 के अनुसार परियोजना द्वारा प्रस्तुत प्रस्ताव के अनुसार 500 के0एल0डी0 क्षमता के एस0टी0पी0 की स्थापना किये जाने की शर्त के साथ अनापत्ति प्रमाण पत्र निर्गत किया गया है, किन्तु निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में परियोजना में कुल 250.0 के0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण कार्य प्रगति पर है, जिसे माह जुलाई 2025 तक पूर्ण करते हुये संचालित किया जाना प्रस्तावित है, किन्तु इस सम्बन्ध में कोई समयबद्ध कियावन्यन कार्यकम प्रस्तुत नही किया गया है।

6. निरीक्षण के समय पाया गया कि परियोजना से जनित घरेलू उत्प्रवाह को गाजियाबाद विकास प्राधिकरण द्वारा स्थापित पब्लिक सीवर लाईन में निस्तारित किया जाता है, जो कॉमन एस0टी0पी0 56 एम0एल0डी0 मोरटी के माध्यम से शुद्धिकृत कर अन्ततः हिण्डन नदी में निस्तारित किया जाता है। इस सम्बन्ध में परियोजना को गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा प्रदत्त सीवर कनेक्शन अनुमति की छायाप्रति संलग्न है।
7. निरीक्षण के समय परियोजना द्वारा घरेलू उत्प्रवाह को स्ट्रोम वाटर ड्रेन में निस्तारित करने की पुष्टि नही पायी गयी। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है:–



8. निरीक्षण के समय परियोजना से जनित उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला, गाजियाबाद में विश्लेषण हेतु जमा किया गया। विश्लेषण आख्या संलग्न है।
9. बोर्ड मुख्यालय के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा परियोजना के विरूद्ध रू0 65,70,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया है, जिसको जमा किये जाने के सम्बन्ध में कोई सूचना इस कार्यालय में अप्राप्त है।

उपरोक्तानुसार निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(अंशुल शर्मा)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Anshul_A2024

REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2,SECTOR-16,VASUNDHARA,GHAZIABAD-201012, Phone: 0120-2883720

Certificate No. TC-9573

TEST REPORT: WATER LABORATORY(WASTE WATER)

Customer/Unit Name & Address	M/S M.R. Proview Realtech Ltd (Officer City-2) Village -Nootmaja Rajnagar Ext Gzb	ULR No. TC957325000000	
		Report No. UPPCB/GZB/WW/04/25/24	
		Report issue Date (dd/mm/yyyy)	
		Customer Ref. No:	
		Any other information	

Quantity:	2 Litre	Sample Receiving Date:	04.04.25
Batch No.	UPPCB/GZB/WW/04/25	Date of Analysis Started:	05.04.25
Laboratory Code:	UPPCB/GZB/WW/04	Date of Completion of Analysis:	09.04.25
Sample Type:	Grab	Date of Sampling:	04.04.25
Sampling Location :	Final outlet of Project		
Sample collected by			

Method of Analysis- , APHA,AWWA,WEF, 23 Edition, ,IS 3025 (Part-44) for BOD
Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24[t], 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	7.8	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	184.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	2400.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	2584.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	200.0	3 days 27°C IS 3025 (Part 44): 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	450.0	5220 B Open Reflux Method

Analysed By

(L.A/J.R.F)

Reviewed By

(A.S.O/Q.M)

Authorized Signatory

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested.2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

********************************END OF REPORT********************************

REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2,SECTOR-16,VASUNDHARA,GHAZIABAD-201012, Phone: 0120-2883720

TEST REPORT: WATER LABORATORY(WASTE WATER)

Customer/Unit Name & Address	M/S-M.R. Proview Realtech Ltd. (Officer city-2) Village - Noornagar, Rajnagar, Extn, Gzb.	Report Date (dd/mm/yyyy)	09.04.2025
Laboratory Code:	UPPCB/GZB/WW/04/25/241	Sample Receiving Date:	04.04.2025
		Date of Analysis Started:	05.04.2025
Sampling Location:	Final outlet of Project	Date of Completion of Analysis:	09.04.2025
Sampling Method:		Date of Sampling :	04.04.2025
Sample collected by:	Mr. Anshul Sharma, A.E.E		

Method of Analysis- , APHA, AWWA, WEF, 23 Edition

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result
1.	Odour	Odourless	-	/
2.	Oil & Grease	10	mg/l	
3.	METALS			
i.	Chromium (Hexavalent) (Cr+6)	0.1	mg/l	/
ii.	Total Chromium (Cr)	2.0	mg/l	
iii.	Zinc (as Zn)	5.0	mg/l	
iv.	Nickel (as Ni)	3.0	mg/l	
v.	Iron (as Fe)	3.0	mg/l	
vi.	Copper (as Cu)	3.0	mg/l	
vii.	Cobalt (as Co)	3.0	mg/l	
viii.	Cadmium (as Cd)	2.0	mg/l	
ix.	Phosphate (PO_4-)	5.0	mg/l	
x.	Nitrate-Nitrogen (NO_3-N)	10.0	mg/l	
xi.	Ammonical-Nitrogren (NH_4-N)	50.0	mg/l	
4.	Specific Parameters Total Califoom Fecal Califoom		MPN/100 ml	22×10^4 14×10^4
5.	Remarks			

Analysed By - ....

(S.A)/(J.R.F)

Reviewed By: ....

(S.O/A.S.O/Quality Manager)

Authorized Signatory: ....

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

199

Annexure A-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

पिकप भवन, तृतीय तल, बी ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

F24999

संदर्भ संख्या /सी–1/एन0ओ0सी/जी–793/2013. दिनॉक 27-5-13

सेवा में,

मैसर्स एम0 आर0 प्रोब्यू रियलटेक प्रा0 लि0,
190, सैनी इनक्लेव, विकास मार्ग,
दिल्ली–92

विषय : पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु अनापत्ति प्रमाण–पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनॉक–12/2/2013 का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवम् सामन्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल– मैसर्स एम0 आर0 प्रोब्यू रियलटेक प्रा0 लि0,
द्वारा प्रस्तावित आवासीय परियोजना सिटी–2,
खसरा नं0 1048, 1049,1059,1060,984,985,986,
ग्राम नूरनगर, गाजियाबाद।

(ख) उत्पादन : 26775.31 वर्गमीटर भूमि क्षेत्रफल एवं 131011.84 वर्गमीटर बिल्टअप क्षेत्रफल में 1100 मल्टी स्टोरी फ्लेट की आवासीय कालोनी, कर्मिशयल दुकानें, क्लब आदि

(घ) औद्योगिक उत्प्रवाह की मात्रा:– शून्य

(ड.) प्रयुक्त ईधन :– डी0जी0 सेट हेतु डीजल आवश्यकतानुसार

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिर्पोट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नही करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवम् वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नही करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का परीक्षण सुनियोजित किया जाये।

(2)

5– घरेलू उत्प्रवाह, जिसकी मात्रा 408 कि0ली0/दिन से अधिक नही होगी। प्रस्तावानुसार एस.टी.पी के माध्यम से बोर्ड द्वारा निर्धारित मानको के अनुरूप निस्तारित किया जाये।

6– प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गये आदेश की प्रति इस कार्यालय में **31.12.2013** तक अवश्य प्रस्तुत की जाये।

७– मैसर्स एम० आर० प्रोब्यू रियलटेक प्रा० लि०, द्वारा प्रस्तावित आवासीय परियोजना आफिसर सिटी –२, खसरा नं० १०४८,१०४६,१०५६,१०६०,६८४,६८५,६८६ ग्राम नूरनगर, गाजियाबाद में २६७७५.३१ वर्ग मीटर भूमि क्षेत्रफल बिल्डअप एरिया १३१०११.८४ वर्ग मीटर पर ११०० मल्टी स्टोरी फ्लेट की आवासीय कालोनी, कार्मिर्शियल दुकानें क्लब आदि का निर्माण किया जाये।

८– संस्था प्रस्तावानुसार ५०० के०एल०डी० क्षमता के एस०टी०पी० की स्थापना की जाये तथा शुद्धिकृत उत्प्रवाह को यथासंभव सिंचाई, ए०सी०, डी०जी० कूलिंग टावर मेकप के रूप में तथा फ्लसिंग हेतु प्रयोग किया जाये।

६– संस्था द्वारा शुद्विकरण व्यवस्थाओं हेतु अलग से डी०जी० सेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।

१०– सालिड वेस्ट मैनेजमेन्ट एम०एस०डब्लू० रूलस २००० के प्राविधानों के अनुसार किया जाये। म्युनिसीपल अर्थोरिटी द्वारा बायोडिग्रेडिबुल वेस्ट के निस्तारण हेतु सुविधा स्थापित न किये जाने की स्थिति में संस्था द्वारा उक्त का निस्तारण परिसर के अन्दर वर्मीकम्पोस्टिंग/बायोकम्पोस्टिंग के द्वारा किया जाये।

११– समस्त प्रस्तावित डी०जी०सेट पर ध्वनि रोधक व्यवस्थाओं के साथ साथ प्रस्तावानुसार चिमनी भी स्थापित की जायें।

१२– संस्था द्वारा नियमानुसार कम से कम ३३ प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।

१३– संस्था प्रस्तावनुसार रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें।

१४– संस्था द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार/स्टेट इन्वायरमेंट इम्पेक्ट असेसमेंट अर्थोरिटी से पर्यावरणीय क्लीयरेन्स प्राप्त किया जायें।

१५– यह अनापत्ति प्रमाण पत्र की वैधता पॉच वर्ष या बैंक गारण्टी की वैधता तिथि से एक वर्ष कम जो पूर्व हो मान्य होगी।

१६– संस्था को निर्गत बैंक गारण्टी पत्रांक– एफ–२२६१२/एन०ओ०सी०–जी–७६३/२०१३ दिनांक २४.४.१३ का अक्षरशः अनुपालन करना सुनिश्चित करें, अनुपालन न करने की दशा में संस्था द्वारा प्रेषित बैंक गारण्टी बोर्ड के पक्ष में अवमुक्त की जा सकती है, जिसकी पूर्ण जिम्मेदारी स्वयं संस्था के जिम्मेदार पदाधिकारियों की होगी।

(3)

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तो एवम् सामान्य शर्तो का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तो में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तो के संबंध में उद्योग द्वारा इस कार्यालय में **31.12.2013** तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,

सदस्य सचिव

पृष्ठांकन सं0 /एन0ओ0सी0 तद्‌दिनॉक :

प्रतिलिपि :

4. महाप्रबन्धक, जिला उद्योग केन्द्र, गाजियाबाद ।
5. उपकर अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ ।
6. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अधिकारी,
(वृत्त–1)

Annexure A-3

Application No : 30651502

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution)Act ,1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

M R PROVIEW REALTECH PVT LTD, Khasra No. 1048M, 1049M, 1059M, 1060M, 984, 985 and 986M, Village Noornagar, Rajnagar Extension, Ghaziabad.
City:
Block:Razapur
District:GHAZIABAD

Dated
27/02/2025

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from
SUDHAN KUMAR for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. ALL DOCUMENTS 2 (Attached)
2. CTE (Attached)
3. GST (Attached)
4. stp (Attached)
5. ec (Attached)
6. Balance sheet Or CA Certificate (Attached)

Yours faithfully,
Signature
Name of the applicant: SUDHAN KUMAR
Address of the Applicant: R-9/202, RAJ NAGAR, GHAZIABAD

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday — Yes
8. State working days per year and working season for the industry/factory — Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : — 50

   b) Number of workers residing in the premises : — 10
10. For local bodies only:-
    a) Present population : NA
    b) Population covered under regular sewer facilities : NA
    c) population having septic tank/Soak pit facilities : NA
    d) Population covered by conservancy latrines : NA
11. For Industries Only:-

    A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Group Housing Project		Metric Tonnes/Day	

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity (Metric Tonnes/month)
Group Housing Project-	.
	PLOT AREA - 26775.31 SQM
.	
BUILTUP AREA - 131011.84 SQM	.
	FLATS-1100 NOS
.	

ByProduct Name	Licence Qty	Installed Qty
NIL	00	00

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity (Metric Tonnes/month)

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity (KL/D)
Domestic	520.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity (KL/D)
Domestic	408.0

	(B) State how measurement of rate and quantity are carried out:	NA
14.	State whether storm water drains are kept separate from Industrial / Domestic Effluents?	Yes
15.	(a)Is domestic effluent allowed to get mixed in industrial effluents?	Yes
	(b)If yes, state ratio	Domestic
16.	(a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made.	Yes
	If yes, state the process of treatment in brief	NA
	(b)Is the quantity of effluent emanating either without or after treatment approved by the authority?	Yes
	(c)If approved, furnish the authority (Two certified copies to be sent)	
	(d)If any effluent from any shop/ shops toxic? If so volume of this effluent	NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares — NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	408.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. — Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic — No

(c)State if the Industrial effluent is having — Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time — Yes

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed

(b)If yes, give details of equipments — THROUGH STP

24. Has the land/premises, etc., for which the application is made open? — Yes

Highly polluting material : — NA

Toxic Organic Inorganic Microbilogical : — Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal

Section A

Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
As approved by CAQM	200	Kg/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	MS ,
Stack Attached to:	DG Set ,
Height above ground level(in metres):	30 ,
Height above roof(in metres):	15 ,
Stack Top:	Circular ,
Inner dimensions (in meters):	0.0 ,
Gas quantity-m^3/hr:	0.0 ,
Flue gas temperature 'C:	0.0 ,
Exit velocity of gas/sec:	0.0 ,

(a) Flue gas emission

Stack No.	**Type of fuel**	**Quantity of fuel/hr**	**Type of firing**	**So2**	**Nox**	**CO/HC**	**Particulates**	**Others**
1	As approved by CAQM	200	DG SETS - 500 KVA & 250 KVA					

(b) Process Emission

Quantity of gas (in Nm^3/hr)	**So2**	**Co2**	**Analysis of vent hydrocarbons**	**Particulates in mg/Nm3**	**Other Specify**

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	**Equipment Name**	**State**

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	**Equipment Size**	**No. of equipments**	**Status**

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-B. SHEET ATTACHED
Year of Investment is :-2024

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : SUDHAN KUMAR,R-9/202, RAJ NAGAR, GHAZIABAD

Name and Address of the Firm on behalf of which application is made : SUDHAN KUMAR,R-9/202, RAJ NAGAR, GHAZIABAD

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.
Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .
2 : Annual Report or certificate frorn Chartered Accountants in support of fixed assets,current assets and current liabilities .
3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areast .
4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .
6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .
7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1.	(a) Full name of the applicant with address	:	SUDHAN KUMAR,R-9/202, RAJ NAGAR, GHAZIABAD (Tel. No.) -
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	,
	(d) Full Address of the registered office	:	
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	SUDHAN KUMAR R-9/202, RAJ NAGAR, GHAZIABAD GHAZIABAD 9312394100
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	small

2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	M R PROVIEW REALTECH PVT LTD Address:Khasra No. 1048M, 1049M, 1059M, 1060M, 984, 985 and 986M, Village Noornagar, Rajnagar Extension, Ghaziabad. Tel. No.:- E-mail :
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:GHAZIABAD Town/Village: City Survey no./Revenue Survey no.: Khata No.: Area in Hectares:NA
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	March,2018
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Civil District:GHAZIABAD Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

Annexure A-4

UPPCB

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED **Application Id : 30651502**
Ref No. - 234152/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025 **Dated : 11/04/2025**

To ,

M/S SUDHAN KUMAR
M R PROVIEW REALTECH PVT LTD
Khasra No. 1048M, 1049M, 1059M, 1060M, 984, 985 and 986M, Village Noornagar, Rajnagar Extension, Ghaziabad.
GHAZIABAD

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 28/02/2025 and received on 28/02/2025under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined and your consent application is hereby refused due to following reason.

Reasons :-

As per RO inspection report dated- 21.03.2025 following facts are ;-
1. Pointwise compliance report of conditions stipulated in CTE issued by Board vide letter dated 29.05.2013.

2. Land Paper-Lease deed, Allotment Letter and possession letter etc. in support of ownership of land.
3. Green Area Details & area statement duly signed by the authorized person and matching with the approved drawings.
4. Summary of Water consumption, Wastewater generation treatment & recycle/reuse of STP treated water i.e. flushing, green belt etc.
5. STP feasibility report along with latest test report from NABL approved laboratory.
6. Source of water being used in project and copy of permission issued by competent authority for same, (enclose NOC of Ground Water Authority, if applicable).
7. Detail regarding total cost of water and air pollution control system.

ANAND KUMAR ANAND
Digitally signed by ANAND KUMAR ANAND
Date: 2025.04.11 16:38:38 +05'30'

8. Copy of latest stack monitoring report from NABL approved laboratory.
9. Actual date of starting project (operational phase) for verification of submitted fee. (enclose copy of previous balance sheets).

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

ANAND KUMAR ANAND

Digitally signed by ANAND KUMAR ANAND
Date: 2025.04.11 16:38:46 +05'30'

A.K. Anand

Chief Environmental Officer (Incharge), Circle-1

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

ANAND KUMAR ANAND

Digitally signed by ANAND KUMAR ANAND
Date: 2025.04.11 16:38:54 +05'30'

A.K. Anand

Chief Environmental Officer (Incharge), Circle-1

(Authorized Signatory)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वियन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका स्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure A-5

REGIONAL OFFICE
POLLUTION CONTROL BOARD
GHAZIABAD

ANALYSIS REPORT OF 56 MLD (SBR).,STP NoornagarMorty

Sample Date- 15.04.2025
Collected by- Rajeev Baghel (J.L.A) &Surjeet Singh (L.A)

S.No.	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total Coliform MPN/100 ml	Fecal Coliform MPN/100 ml
1.	7.56	Turbid	25.0	150.0	72.0	3200	920

J.R.F　　　　A.S.O　　　　R.O

Annexure A-6

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

(I.S.O. 9001:2008 एवं I.S.O. 14001:2004 प्रमाणित सं

पत्रांक – 153 / 4 / ई0ई0 / जोन–1 / 2018 दिनाँक – 20/

सेवा में,

मैसर्स एम0आर0 प्रोव्यू रियलटेल प्रा0 लि0
राजनगर एक्सटेन्शन, गाजियाबाद।

विषयः– राजनगर एक्सटेन्शन क्षेत्र में सीवर कनैक्शन चार्जेज जमा कराये ज

महोदय,

कृपया राजनगर एक्सटेन्शन क्षेत्र में सीवर लाईन बिछाने का कार्य पू सीवर को सीवेज ट्रीटमेन्ट प्लान्ट से जोड दिया गया है। आपके द्वारा नि हाउसिंग / व्यवसायिक अपार्टमेन्ट के सम्मुख प्राधिकरण द्वारा डाली गई सी कनैक्शन हेतु सीवर कनैक्शन चार्ज प्रति कनैक्शन रू0 50,000/- प्राधि कराने का कष्ट करे एवं जमा की गई धनराशि की रसीद अधोहस्ताक्ष उपलब्ध कराया जाना सुनिश्चित करें। आप द्वारा निर्मित अपार्टमेन्ट से प्र गई सीवर लाईन में कनैक्शन हेतु सीवर लाईन / कनैक्शन आदि आप द्वार किया जायेगा।

(
अ
अ

अभिनन्दन खण्ड

सम्पत्ति विभाग की चालान

मो० नं०....9999537710......

लेन देन सं०

गाजियाबाद विकास प्राधिकरण

VIJAYA BANK

35, नवयुग मार्केट गाजियाबाद यू.पी.-201001

आवंटी की प्रति

खाता नं. : **711301011003105**

दिनांक 30/3/2019 I.D. No. ....

भवन/भूखण्ड संख्या खसरा सं० 1048म, 1059म 1049म 1060म 984, 985, 986म ग्राम नूरनगर

योजना का नाम आफीसर्स सिटी-II योजना कोड ....

आवंटी का नाम व पता एम०आर० प्रोव्यूटिमेंट्स प्रा० लि० पता - G.N.B. खसरा नं० 898म नूरनगर राजनगर एक्सटेंशन गाज़ियाबाद

विवरण	धनराशी	
1. भवन/भूखण्ड की किस्त		
2. दण्ड ब्याज		
3. लीज़ किराया		
4. फ्री होल्ड		
5. सीवर शुल्क रजिस्ट्रेशन	50000-00	

30 MAR 2019 REALIZATION

Annexure A-7

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 421/C/M-439/2025 दिनांक 09/04/2025

मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0(आफिसर सिटी–2),
खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0,
ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद।
ई–मेलः–suryakantsharma365@gmail.com

विषयः–जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्राविधानों के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। आपकी परियोजना के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 142/2024 इन ओ0ए0 संख्या 458/2022 शेषन त्यागी बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 07.03.2025 के मुख्य अंश निम्नवत् हैः–

"...........3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.

4. This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of Officer's City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6........"

उक्त आदेश के अनुपालन में इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 04.04.2025 को आपकी परियोजना का स्थलीय निरीक्षण किया गया। प्राप्त आख्यानुसार निम्न् बिन्दुओं पर सूचनाऐं अपेक्षित हैः–

1. कार्यालय अभिलेखनुसार परियोजना की स्थापना हेतु राज्य बोर्ड के पत्र संख्या एफ–24999/सी–1/एन0ओ0सी0/जी–793/2013 दिनांक 29.05.2013 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसमें निहित शर्तो की अनुपालन आख्या इस कार्यालय में अप्राप्त है।
2. परियोजना द्वारा प्रेषित सहमति जल एवं वायु आवेदन के अनुसार परियोजना से जनित कुल घरेलू उत्प्रवाह की मात्रा 408.0 के0एल0डी0 है, किन्तु उक्त उत्प्रवाह के मापन हेतु कोई वाटर फ्लोमीटर स्थापित नही है।
3. परियोजना को निर्गत अनापत्ति प्रमाण पत्र दिनांक 29.05.2013 की शर्त संख्या 08 के अनुसार परियोजना द्वारा प्रस्तुत प्रस्ताव के अनुसार 500 के0एल0डी0 क्षमता के एस0टी0पी0 की स्थापना किये जाने की शर्त के साथ अनापत्ति प्रमाण पत्र निर्गत किया गया है, किन्तु निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत

कराया गया कि वर्तमान में परियोजना में कुल 250.0 के0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण कार्य प्रगति पर है, जिसे माह जुलाई 2025 तक पूर्ण करते हुये संचालित किया जाना प्रस्तावित है, किन्तु इस सम्बन्ध में कोई समयबद्ध क्रियावन्यन कार्यक्रम प्रस्तुत नही किया गया है।

4. बोर्ड मुख्यालय के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा परियोजना के विरूद्ध रू0 65,70,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया है, जिसको जमा किये जाने के सम्बन्ध में कोई सूचना इस कार्यालय में अप्राप्त है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त वर्णित बिन्दुओं के सम्बन्ध में अपना प्रतिउत्तर पत्र प्राप्ति की 01 सप्ताह में इस कार्यालय को प्रेषित करना सुनिश्चित करें एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्राविधानों का अनुपालन सुनिश्चित किया जाऐं।

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Annexure A-8

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 90/e/एम–439/2025 दिनांक 21/04/2025.

सेवा में,
जिलाधिकारी महोदय,
गाजियाबाद।

विषयः मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2), खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति को भू–राजस्व की भॉति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त परियोजना के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा रू0 65,70,000/–की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उक्त के अनुपालन मे परियोजन द्वारा रू0 65,70,000/–की पर्यावरणीय क्षतिपूर्ति को जमा नही किया गया है।

अतः आपसे अनुरोध है कि मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2), खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 65,70,000/– को भू–राजस्व की भॉति वसूली हेतु आर0सी0 जारी किये जाने के सम्बन्ध मे सम्बन्धित अधिकारी को निर्देशित करने की कृपा करें।

संलग्नकःउपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।
1- मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2- मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

New Letter_2023_24_Sunil_ROSIR (Autosaved)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

पत्रांक : H24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28-2-25

सेवा में,

मै0 एम0आर0 प्रोव्यू रियलटेक प्रा0लि0,
खसरा नं0–1048मि0,1049मि0, 1059मि0,1065मि0,984,985 व 986मि0,
ग्राम–नूरनगर, राजनगर एक्सटेंशन,
गाजियाबाद।
Tel-120 4345530

विषयः **मै0 एम0आर0 प्रोव्यू रियलटेक प्रा0लि0, खसरा नं0–1048मि0,1049मि0, 1059मि0,1065मि0,984,985 व 986मि0, ग्राम–नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के विरूद्ध जारी कारण बताओ नोटिस दिनांक 29.01.2025 की पुष्टि के संबध में।**

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 नं0–142/2024 ओ0ए0 नं0–485/2022 Sheshan Tyagi Vs State of UP में पारित आदेश दिनांक 25.11.2024 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 16.12.2024 को प्रश्नगत ग्रुप हाऊसिंग परियोजना का संयुक्त निरीक्षण किया गया तथा संयुक्त निरीक्षण आख्या जिलाधिकारी, गाजियाबाद के शपथ पत्र दिनांक 17.12.2024 के माध्यम से मा0 अधिकरण के समक्ष प्रेषित की गयी। संयुक्त समिति की आख्या में की गयी संस्तुति निम्नवत् है:–

1. Projectg must ensure installation of duel fuel kit (70% PNG + 30% HSD) or retrofitted emission control device in compliance of direction no. 76 issued by Commission for Air Quality Management in NCR and Adjoining Areas regarding regulation of DG sets.
2. Project Proponent should obtain Consent to Operate from UPPCB under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
3. Environmental Compensation should be imposed against Project Proponent for non-compliance of direction no. 76 as per "Standard Schedule for Environmental Compensation Charges in closure direction issued by the Commission.

उपरोक्त के अनुक्रम में बोर्ड मुख्यालय के पत्रांक–एच23392/सी–1/सा0–1054/पर्या0क्षति0–का0ब0नो0/2025, दिनांक 29.01.2025 द्वारा मा0 सी0ए0क्यू0एम0 द्वारा जारी निर्देश के अनुसार डी0जी0 सेट 500 के0वी0ए0 व 250 के0वी0ए0 पर ड्यूल फ्यूल किट अथवा आर0ई0सी0डी0 की स्थापना किये बिना कुल–178 दिवस संचालन किये जाने के दृष्टिगत दिनांक 01.01.2024 से दिनांक 13.10.2024 तक तथा ग्रैप अवधि दिनांक 14.10.2024 से दिनांक 28.12.2024 तक की अवधि में उल्लंघन के दृष्टिगत प्रश्नगत परियोजना के विरूद्ध कुल रू0 65,70,000/– (रूपया पैसठ लाख सत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में कारण बताओ नोटिस निर्गत किया गया है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा पत्रांक–2612/सी/एम–439/2025, दिनांक 27.02.2025 द्वारा प्रेषित आख्या में परियोजना को जारी कारण बताओ नोटिस के परिप्रेक्ष्य में प्रतिउत्तर दिनांक 25.02.2025 प्रेषित किया गया है। परियोजना द्वारा प्रेषित प्रतिउत्तर दिनांक 25.02.2025 में उल्लिखित किया गया है कि कारण बताओ नोटिस दिनांक 29.01.2025 के अनुपालन में अवगत कराना है कि परियोजना में 02 डीजी

.....2/

Scanned with OKEN Scanner

सेट्स क्षमता क्रमशः 500 के0वी0ए0 एवं 250 के0वी0ए0 स्थापित है, जिस पर ड्यूल फ्यूल स्थापित कर ली गयी है, जिसका प्रमाण पत्र संलग्न है। प्रमाण में परचेज आर्डर दिनांक 09.01.2025 एवं प्रत्यावेदन तिथि 24.02.2025 अंकित है, जिससे स्पष्ट है कि दिनांक 31.12.2024 तक ड्यूल फ्यूल किट स्थापित था, जिसका सत्यापन क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकारियों द्वारा परियोजना स्थल का निरीक्षण दिनांक 27.02.2025 को श्री सूर्यकान्त शर्मा, मैनेजर की उपस्थिति में किया गया। निरीक्षण के समय पाया गया कि परियोजना में पूर्व से स्थापित कुल 02 डी0जी0 सेट्स क्षमता क्रमशः 500 के0वी0ए0 एवं 250 के0वी0ए0 पर नियमानुसार ड्यूल फ्यूल किट (70 प्रतिशत पी0एन0जी0 व 30 प्रतिशत डीजल) की स्थापना कर ली गयी है। क्षेत्रीय अधिकारी, गाजियाबाद द्वारा परियोजना के विरूद्ध कारण बताओ नोटिस में वर्णित डिफाल्टर अवधि (दिनांक 01.01.2024 से 13.10.2024 तक तथा ग्रेप अवधि दिनांक 14.10.2024 से 28.12.2024 तक) हेतु कुल रू0 65,70,000/– (रूपया पैसठ लाख सत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की पुष्टि किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी, गाजियाबाद द्वारा प्रेषित आख्या/संस्तुति दिनांक 27.02.2025 के अनुक्रम में परियोजना मै0 एम0आर0 प्रोव्यू रियलटेक प्रा0लि0, खसरा नं0–1048मि0,1049मि0, 1059मि0,1065मि0,984,985 व 986मि0, ग्राम–नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के विरूद्ध रू0 65,70,000/– (रूपया पैसठ लाख सत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है एवं निर्देशित किया जाता है कि रू0 65,70,000/– (रूपया पैसठ लाख सत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति की धनराशि का भुगतान राज्य बोर्ड के Dedicated Account जिसका payment gateway का URL: **https://erp.eshiksa.net/DirectFeesv3/UPPCB** तथा Nature of Pollution-Air pollution एवं EC imposed in compliance-UPPCB पर एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय, गाजियाबाद एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।

<u>सक्षम अधिकारी की अनुमति से निर्गत।</u>

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि परियोजना के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति को राज्य बोर्ड के खाते में जमा कराया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1